

New system of installation of telephones

819. SHRI R. SATYANARAYAN REDDY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that in several countries such as U.K. etc. there is no rental or installation charges for telephone but only the telephone calls made are charged; and

(b) if so, whether Government propose to introduce such a system in this country and to entrust this job to private firms with 51 per cent share of public Government?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) No, Sir. Enquiries made have indicated that rental charges are levied in U.K. for telephones.

(b) There is no such proposal.

Representations of extra department employees of P&T

820. SHRI R. SATYANARAYAN REDDY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the representations of Extra Departmental Employees of P&T Department have long been pending and if so, what are the reasons therefor; and

(b) whether Government propose to convene a meeting of the concerned staff to settle the matter?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) and (b) Extra Departmental Agents of the Department of Posts continually represent on various matters relating to their service conditions. The Government has appointed a One-Man ED Enquiry Committee which will generally examine the working of the

ED system in the Department of Posts and suggest such modifications and improvements as may be necessary to make the system efficient consistent with economy. In particular, the committee will examine the existing basis for remunerating the services of the ED Agents and the procedure for periodical review of their allowances and the facilities to be provided to the ED Agents in connection with post office work. In view of the existence of this Committee, which will give opportunity for ED Agents also to give evidence, there is no need for calling a meeting of the concerned staff in this regard.

Assets of Large Industrial Houses

821. SHRI DHULESHWAR MEENA: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) what are the details of assets and turnover of the first 25 large industrial houses registered under the MRTP act as compared to the previous three years;

(b) which of these Houses have acquired holdings of some foreign companies or their merger with the companies controlled by them during 1983-84 and 1984-85; and

(c) the particulars of the cases lying pending for approval?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) A statement-I is annexed showing the assets and turnover for the years 1980-83 in respect of the first 25 large industrial houses ranked according to their assets in 1983.

(b) Information is being collected and will be laid on the Table of the House.

(c) A statement-II is annexed.